

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1120/1999

New Delhi, this 13th day of November, 2000

Hon'ble Shri Kuldeep Singh, Member (J)
Hon'ble Shri M.P. Singh, Member (A)

Upendra Prasad Yadav
F-17, Behind Sunder Public School
Sarita Vihar, New Delhi .. Applicant
(By Shri D.K.Thakur, Advocate)

versus

Union of India, through

1. Secretary
Ministry of Railway
Rail Bhavan, New Delhi
2. General Manager
Northern Railway, Gorakhpur, UP
3. Divisional Railway Manager
NE Riy, Samastipur, Bihar .. Respondents

(By Shri B.S. Jain, Advocate)

ORDER

By Shri M.P. Singh

We find from the records that none has been appearing on behalf of the applicant on the last several occasions. None appeared even at the second call today.

2. The applicant who claims to have worked as voluntary ticket collector for short period from 18.11.77 to 2.12.77 at Raghpur Station and again from 9.12.77 to 15.2.78 at Saharsa Jn., has filed the present OA on 24.12.98, i.e. after a lapse of more than 20 years praying for his re-engagement.

3. Respondents have filed their reply stating that the applicant had never worked as contended by the applicant and the OA is hopelessly barred by limitation and

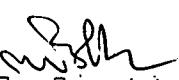


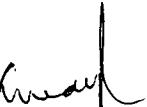
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2

deserves to be dismissed on that ground alone. Shri B.S. Jain, learned counsel for the respondents also brought to our notice the decisions of the coordinate Benches of this Tribunal dated 4.5.2000 in OA No. 245/1999 and 11.9.99 in OA No. 1121/99 involving similar cases by which the said OAs were dismissed on the point of limitation alone. He has further cited several other judgements decided by this Tribunal on the same issue which were all dismissed.

4. We are in full agreement with the contention of the learned counsel for the respondents. We are not inclined to take a different view than the ones decided earlier. In the result the OA is dismissed as hit by limitation and being devoid of any merit. No costs.


(M.P. Singh)
Member(A)


(Kuldeep Singh)
Member(J)

/gtv/